

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**



**O.A. No.61/656/2020**

**Date of decision: 04.09.2020**

**CORAM: HON'BLE MRS. AJANTA DAYALAN, MEMBER (A).  
HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J).**

Irshad Ahmed, age 35 years, S/o Manzoor Ahmed, R/o village, Dandi, Tehsil Bhaderwah, District Doda.

**... APPLICANT**

**BY: MR. AJAZ CHOWDHARY, COUNSEL FOR THE APPLICANT.**

**VERSUS**

1. Director Health Services, Chairman, National Health Mission, Jammu.
2. Chief Medical Officer, Vice Chairman, District Health Society, National Health Mission, Doda.
3. Incharge Community Health Centre, Bhaderwah, District Doda.

**...RESPONDENTS**

**BY: MR. AMIT GUPTA, COUNSEL FOR THE RESPONDENTS.**

**ORDER (Oral)**

**AJANTA DAYALAN, MEMBER (A):-**

1. Counsel for the applicant states that in response to advertisement dated 31.10.2019, applicant applied for the post of X-ray Technician. As per result declared on 11.07.2020, his name was in the select list. Thereafter,



applicant submitted his joining report vide Annexure-C on 22.07.2020. Due to lockdown, the same was sent via speed post but applicant was not allowed to join. On being pointed out that as per the result, selection of candidates was provisional and subject to the production and verification of all the requisite original documents and verification of character and antecedents and as to whether the applicant has submitted original documents, counsel for the applicant stated that he will be satisfied if applicant is allowed to make a representation and respondents are directed to decide the same in a time bound manner. .

2. Counsel for the respondents has no objection to this prayer.
3. In view of the above, we dispose of this O.A. with a direction to applicant to submit his representation along with requisite documents etc. to the respondents within a period of one week from today. It is further directed that the Competent Authority amongst the respondents will decide the representation within one month from its receipt, in case the same is filed within the time given above. Respondents will take into consideration the conditions given in the advertisement as well as in declaration <sup>of</sup> result dated 11.07.2020 and other rules and regulations while deciding the same.

4. Needless to mention that this order will not be treated as reflection of opinion on the merit of the case. No costs.



**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

**(AJANTA DAYALAN)**  
**MEMBER (A)**

Date: 04.09.2020.

'Kr'